

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar)

The All Principal District & Session Judges,
State of J&K

MOST
IMMEDIATE

NO: 6158-81/819 Dt: 17-5-2016

Subject :- Furnishing of Information of Pendency of Cases related to Specific Categories as on 31.12.2015 of your Court and the Courts Subordinate to you (Entire District)

Sir/Madam,

Please find attached a Proforma A,B,C,D, and E of pendency Cases related to Specific Categories in the Subordinate Courts (State/UT-Wise) as on 31.12.2015 received from the Deputy Secretary to the Government of India, Ministry of Law and Justice, Department of Justice, New Delhi with the request that updated information as on 31.12.2015 on pendency of Cases in District/Subordinate Courts under the jurisdiction of High Court relating to above categories may please be furnished in the enclosed Proforma .

In this connection, You are requested to furnish information of Pendency of Cases related to Specific Categories as on 31.12.2015 of your Court and the Courts Subordinate to you (Entire District) strictly as per enclosed Proforma sent to this Registry on or before 22nd of May, 2016, through e.mail hjmu-jk@nic.in or tele. Fax NO. 0194 – 2506639 so as to enable us to send a consolidated information to the concerned authority .

Encl: - Five Leaves

Yours faithfully,


(M.K. Hanjura)
Registrar General

NO:- 6158-81/819 Dt:- 17-5-2016

Copy forwarded to the Incharge N I C, High Court Wing, Srinagar for uploading on High Court web site .


Registrar General

By Fax / Speed Post

File No. N - 17 / 24 / 2016 – NM
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, 26 - Mansingh Road,
New Delhi – 110 011.
Dated: 04.05.2016.

To,

The Registrar General,
Jammu & Kashmir High Court,
Srinagar / Jammu -

Subject: **Furnishing of information of Pendency of Cases related to Specific Categories as on 31.12.2015 – Regarding.**

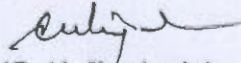
Sir,

I am directed to say that pendency of cases in courts relating to following categories have been subject matter of a number of Parliament Questions in recent past.

1. Land / Immoveable Property dispute cases;
2. Crime Against Women (Rape) cases;
3. Cheque dishonour / Cheque Bounce cases under Negotiable Instrument Act, 1881;
4. Smuggling of narcotics cases; and
5. Motor Accidents Claims cases.

It is, therefore, requested that updated information as on 31.12.2015 on Pendency of Cases in High Courts and District / Subordinate Courts under the jurisdiction of High Court relating to above categories may please be furnished in the enclosed proforma.

Yours faithfully,


(C. K. Reejonia)

Deputy Secretary to the Government of India
Tel. / Fax No. 011 – 2307 2146
E-mail: ckreejonia@nic.in

Enclosures: **Five separate proforma for each category mentioned above.**

PROFORMA - A

Part - I

Name of High Court: _____

Number of Land / Immoveable Property dispute cases pending in High Court as on 31.12.2015

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2015

Part - II

Name of High Court : _____

Name of the **State / UT*** _____

Number of Land / Immoveable Property dispute cases pending in District / Subordinate Courts of the State / UT* as on 31.12.2015

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 31.12.2015

Part - III

Number of Special Courts / Designated Courts for cases relating to Land / Immoveable Property disputes, if any, as on 31.12.2015

***Separate proforma for each State / UT**

PROFORMA - B

Part - I

Name of High Court: _____

Number of cases relating to Crime Against Women (Rape) pending in High Court as on **31.12.2015**

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2015

Part - II

Name of High Court : _____

Name of the State / UT* _____

Number of cases relating to Crime Against Women (Rape) pending in District / Subordinate Courts of the State / UT* as on **31.12.2015**

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 31.12.2015

Part - III

Number of Fast Track Courts (FTCs) / Special Courts for cases relating to Crime Against Women (Rape) functioning in the State / UT* as on **31.12.2015**.

*Separate proforma for each State / UT

PROFORMA - C

Part - I

Name of High Court: _____

Number of cases relating to Cheque dishonour / Cheque bounce under the Negotiable Instruments Act, 1881 **pending in High Court as on 31.12.2015**

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2015

Part - II

Name of High Court : _____

Name of the State / UT* _____

Number of cases relating to Cheque dishonour / Cheque bounce under the Negotiable Instruments Act, 1881 **pending in District / Subordinate Courts of the State / UT* as on 31.12.2015**

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 31.12.2015

Part - III

Number of Special Courts for cases relating to Cheque dishonour / Cheque bounce under the Negotiable Instruments Act, 1881 functioning in the State / UT* as on 31.12.2015.	
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*Separate proforma for each State / UT

PROFORMA - D

Part - I

Name of High Court: _____

Number of cases related to smuggling of narcotics **pending in High Court as on 31.12.2015**

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2015

Part - II

Name of High Court : _____

Name of the State / UT* _____

Number of cases related to smuggling of narcotics **pending in District / Subordinate Courts of the State / UT* as on 31.12.2015**

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 31.12.2015

Part - III

Number of Special Courts for cases related to smuggling of narcotics as on 31.12.2015.	
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*Separate proforma for each State / UT

PROFORMA - E

Part- I

Name of High Court: _____

Number of cases related to MOTOR ACCIDENT CLAIMS pending in High Court as on 31.12.2015

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total Pendency as on 31.12.2015

Part- II

Name of High Court : _____

Name of the State / UT* _____

Number of cases related to MOTOR ACCIDENT CLAIMS pending in District / Subordinate Courts of the State / UT* as on 31.12.2015

0 to 2 year old cases	2 to 5 years old cases	5 to 10 years old cases	More than 10 years old cases	Total pendency as on 31.12.2015

Part - III

Number of Special Courts / Tribunals for cases related to MOTOR ACCIDENT CLAIMS as on 31.12.2015.	
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***Separate proforma for each State / UT**
